

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:1358
ANSWERED ON:11.03.2005
SPINNING MILLS
Barman Shri Ranen

Will the Minister of TEXTILES be pleased to state:

- (a) the details of spinning mills in the country, location wise;
- (b) whether some spinning mills have been closed/privatized;
- (c) if so, the details thereof mill-wise; and
- (d) the steps being taken by Government to revive/set up new spinning mills in the country, particularly in the State of West Bengal?

Answer

MINISTER OF TEXTILES (SHRI SHANKERSINH VAGHELA)

(a) The state wise location of spinning mills in the country as on 31.01.05 is furnished in List-A of Annexure-I.

(b)&(c) Textile being the oldest and the largest industry of the country, it is but natural that at any given point of time some textile units could be lying closed due to various external and internal factors such as power problem, labour disputes, excess capacity, lack of modernisation, failure to diversify in emerging areas, poor management etc. As on 31/12/2004, 378 cotton / man made fibre textile spinning mills (Non SSI, private sector) were closed as per details furnished in List-B of Annexure – I.

(d) Government seeks to foster a policy regime, which facilitates growth and development of Indian industry. It has taken a number of steps for revival of sick industrial units which, inter-alia, include, guidelines of the Reserve Bank of India (RBI) to banks, amalgamation of sick units with healthy units, setting up of BIFR under the Sick Industrial Companies (Special Provisions) Act, etc.

The RBI has been issuing from time to time elaborate guidelines covering all areas of industrial rehabilitation viz. detection of industrial sickness at incipient stage, identification of sick/weak units, carrying out viability study of the units, extending relief and concessions to viable units, co-ordination among banks and financial institutions and banks themselves, norms for promoter's contribution, extended period for repayment/ rescheduling of loans, conversions and waivers of penal rate/ compound interest etc.

BIFR has been set up with a view to arranging the timely detection of sick and potentially sick companies and for the speedy determination of preventive, ameliorative and remedial measures, which need to be taken in respect of such companies. It appoints operating agencies for preparation of rehabilitation proposals in respect of potentially viable units. It takes decision on rehabilitation on the basis of its findings.

Annexure-I

LIST-A

State wise location of Spinning Mills (Non-SSI) as on 31/01/2005 (P)

S.No. State No of spinning mills

1	Andhra Pradesh	99
2	Assam	6
3	Bihar	6
4	Chhattisgarh	1
5	Delhi	0
6	Goa	1
7	Gujarat	58
8	Haryana	76
9	Himachal Pradesh	16
10	Jammu & Kashmir	2
11	Jharkhand	1
12	Karnataka	47

13 Kerala 33
14 Madhya Pradesh 40
15 Maharashtra 131
16 Manipur 1
17 Orissa 16
18 Punjab 75
19 Rajasthan 44
20 Tamilnadu 810
21 Uttar Pradesh 58
22 Uttaranchal 5
23 West Bengal 23

UNION TERRITORY

24 Dadra Nagar Haveli 4
25 Daman & Diu 1
26 Pondicherry 9

GRAND TOTAL 1563

LIST-B

State wise location of spinning mills (Non - SSI) Closed as on 31/12/2004

Sr. No State Spinning

1 Andhra Pradesh 40
2 Assam 5
3 Bihar 5
4 Gujarat 31
5 Haryana 25
6 Jammu & Kashmir 1
7 Karnataka 15
8 Kerala 9
9 Madhya Pradesh 7
10 Maharashtra 33
11 Orissa 10
12 Punjab 15
13 Rajasthan 18
14 Tamilnadu 115
15 Uttar Pradesh 33
16 West Bengal 9
17 Delhi 0
18 Pondicherry 1
19 Manipur 1
20 Daman & Diu 0
21 Chhattisgarh 1
22 Uttaranchal 4
23 Jharkhand 0

TOTAL 378